

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:487  
ANSWERED ON:15.03.2012  
CONVERSION OF COURTS  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has recently decided to convert all the subordinate courts in the country into the fast track courts within the next few months;
- (b) if so, the details thereof, including the cost likely to be incurred for this purpose;
- (c) whether the infrastructure facilities in various subordinate courts would be upgraded to the level of fast track courts;
- (d) if so, the details thereof; and
- (e) the time by which these proposals are likely to be implemented?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a): No, Madam.

(b): Does not arise.

(c)to(e): Provision of infrastructure facilities in subordinate courts is within the purview of the respective State Government. In order to provide support by augmenting the resources of the State Governments, Government of India has been implementing a Centrally Sponsored Scheme since 1993-94. Under this, financial assistance is provided on a sharing basis to State Governments for development of infrastructure facilities for the judiciary. The sharing ratio was 50:50 upto 2010-11. This has been increased to 75:25 (75% central assistance) from the year 2011-12.